

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 5690 of 2013**

Dr. Binod Kumar Aray

..... Petitioner

**Versus**

1. State of Jharkhand

2. Principal Secretary, Department of Health  
and Family Welfare, Govt. of Jharkhand,  
Nepal House, Doranda, Ranchi

5. Dy. Secretary, AYUSH, Department of Health,  
Medical Education and Family Welfare,  
Govt. of Jharkhand, Nepal House,  
Doranda, Ranchi

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Rajendra Krishna, Advocate

For the Respondents : Mr. Rahul Saboo, SC-I  
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**06/ 11.09.2020** Heard through V.C.

2. At the outset, Mr. Rahul Saboo, SC-I appearing for the State raised a preliminary objection that the petitioner has already retired on 30.09.2013 itself.

3. Looking to the prayer made in the instant application with respect to extension of age limit of retirement from 60 to 65, is now become infructuous.

4. Mr. R. Krishna, learned counsel appearing for the petitioner fairly admits that at present the petitioner is about 67 years.

5. In view of the aforesaid facts without going into merits of this case and without deciding the issue involved in the instant writ application, the instant case is dismissed.

**(Deepak Roshan, J.)**

Pramanik/